OFFICE ORDER

On the basis of selection in the Civil Services Examination (CSE), 2014 and subsequent allocation, to this Ministry, by DoPT’s OM No. 35015/08/2015-AIS-I dated 08.03.2015/ 05.04.2016 and 03.05.2016, the President is pleased to appoint following candidates to the Junior Time Scale (Group-A) (Pay Band-3, ₹15,600-39,100/- + Grade Pay of ₹5,400/-) of Indian Corporate Law Service (ICLS) w.e.f. date mentioned against their name. Accordingly, their pay is here by fixed in terms of Rule 8 of CCS (Revised Pay) Rules, 2008, in the aforesaid pay band and grade pay with effective date as tabled below:

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name</th>
<th>CSE Roll No.</th>
<th>Rank in CSE (to determine position in ITS seniority list)</th>
<th>Category</th>
<th>Pay fixed in PB-3, ₹15,600-39,100/- + Grade Pay of ₹5,400/-</th>
<th>Date of effect</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Ms. Shefali Gupta</td>
<td>384998</td>
<td>601</td>
<td>Gen</td>
<td>₹15,600/- ₹5,400/- ₹21,000/-</td>
<td>13.06.2016</td>
</tr>
<tr>
<td>2</td>
<td>Mr. Ramarajan K.</td>
<td>844573</td>
<td>930</td>
<td>OBC</td>
<td>₹15,600/- ₹5,400/- ₹21,000/-</td>
<td>20.06.2016</td>
</tr>
<tr>
<td>3</td>
<td>Mr. Sai Sankar Landa</td>
<td>545641</td>
<td>937</td>
<td>OBC</td>
<td>₹15,600/- ₹5,400/- ₹21,000/-</td>
<td>27.06.2016</td>
</tr>
<tr>
<td>4</td>
<td>Mr. Abhinav Mishra</td>
<td>219130</td>
<td>1232</td>
<td>Gen (PH-HD)</td>
<td>₹15,600/- ₹5,400/- ₹21,000/-</td>
<td>24.06.2016</td>
</tr>
</tbody>
</table>

2. As per instructions of DoPT, the appointment is subject to following conditions:
   a) In case the enquiry as envisaged under Rule 20 of Civil Services Examination Rules is pending in their case, their appointment to a service will be subject to them being found suitable on the basis such enquiry as may be considered necessary by the Government having regard to his character and antecedents.
   b) If at any point in future, it is found that any certificate or document or testimonial or information furnished by them, having a bearing on their eligibility for this appointment, is not in order or any information/ facts having bearing on his eligibility have not been disclosed or misrepresented by them, then their appointment is liable to be cancelled forthwith, without prejudice to any other punitive action under the relevant rules.

3. The appointment is also subject to satisfaction of all terms and conditions as mentioned in the ‘Offer of Appointment’ issued by Ministry of Corporate Affairs to them,
the provisions of ICLS Rules, 2015 and other rules of the Competent Authorities on the subject.

4. The above pay fixation is subject to post audit and overpayments, if any, in the form of arrears or otherwise will be recovered from the officers subsequently.

(Rakesh Kumar)

Under Secretary to the Government of India

Tele/fax: 011-23383507

Copy to:

1. Officers concerned.
2. The Secretary, DoPT, North Block, New Delhi (Kind Attn. Shri Amit Srivastava, US (AIS) in view of OM No. 35015/12/2014-AIS-I dated 08.03.2015/ 05.04.2016 and 03.05.2016.
3. The Secretary, UPSC w.r.t. their letter No. 1/11/2014-E.I (B) dated 09.09.2014.
4. Cash Section (02 Copies), MCA with request to draw salary of officer at Sl. No. 1 w.e.f. date mentioned against her name.
5. Pay and Accounts Officer, Ministry of Corporate Affairs, New Delhi.
6. Regional Director (NR), MCA, New Delhi with request to draw salary of officer at Sl. No. 2 w.e.f. date mentioned against his name.
7. ROC, Delhi, MCA with request to draw salary of officer at Sl. No. 4 w.e.f. date mentioned against his name.
8. OL, Delhi, MCA with request to draw salary of officer at Sl. No. 3 w.e.f. date mentioned against his name.
10. Service Book/Personal Files of Officer concerned.